

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 319/MP/2022 alongwith IA No. 63/IA/2022

- Subject : Petition under Section 79(k) of the Electricity Act, 2003 read with Regulation 13(11) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No. 5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulations 111 to 113 & 115 of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 1999 seeking direction NLDC to implement the provisions of Sharing Regulations, 2020 and detailed procedure and exclude the quantum of TANGEDCO's share in CGS drawn through State network from the total LTA of TANGEDCO considered for computation of ISTS charges and losses.
- Petitioner : Tamil Nadu Generation and Distribution Corporation Limited (TANGEDCO)
- Respondents : Power System Operation Corporation Limited (NLDC) & 4 Others
- Date of Hearing : **19.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Amit Kapur, Advocate, TANGEDCO
Shri Avdesh Mandloi, Advocate, TANGEDCO
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri Alok Shankar, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the Commission vide RoP dated 18.10.2024, directed the Central Transmission Utility of India Limited (CTUIL) to furnish a detailed breakup of LTA/MTOA in respect of all the generating stations connected to both ISTS and intra-State transmission system in terms of Regulation 13(11) of the 2020 Sharing Regulations. However, the said directions of the Commission have not yet been complied with by CTUIL. He further submitted that the Petitioner, vide letter dated 21.8.2021 requested the Ministry of Power (MoP) for rectification of the erroneous inclusion of the LTA and a revision of the bills raised by



the NLDC. He further submitted that Petitioner had filed an Interlocutory Application (Diary No. 98/2025), on 18.2.2025 to seek the block-wise drawl data for the period from 2018-2019 to 2023-24 from the NLDC.

2. Learned counsel for the CTUIL submitted that the block-wise data is not available with CTUIL, the same may be sought from the NLDC. He also submitted that they furnished the list of the generating stations connected to the State network to NLDC. Accordingly, NLDC has calculated the GNA_D (direct drawl) for such generating stations through the State network. On monthly basis, NLDC publishes the details on their website, which can be taken from the NLDC website including the list of the generating stations. He further submitted that CTUIL is raising the bills on the Petitioner based on the information published in Annexure-I of the GNA Regulations, specifically excluding the GNA drawl from the State networks for the eligible generating stations that are drawing power from their respective State networks and the billing for the same is being done on a monthly basis.

3. After hearing the learned counsels of the parties, the Commission directed the CTUIL to submit the quantum of LTA/MTOA in respect of all the regional entity generating stations connected to both ISTS and intra-State transmission systems located in the State of the Petitioner and covered under the instant Petition for the period from 1.11.2020 till 30.09.2023, on an affidavit within a week with an advance copy to the Petitioner and Respondents. The Commission further directed the other Respondents to file their respective replies to the Petition, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

4. The Petition will be listed for further hearing on **11.4.2025**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

